



# **Central Administrative Tribunal Principal Bench, New Delhi**

**O.A. No.310/2019**

**This the 5<sup>th</sup> day of February, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Arun Kr. Singh  
ID No.20035132  
S/o Ramayan Singh  
Aged about 48 years  
R/o Flat No.687, Pocket-3  
Sector-19, Dwarka, N.D.-77  
Working as TGT, N.Sc Group 'B'  
At No.2 GBSSS,  
Madanpur Khadar Extn,  
J.J. Colony, New Delhi  
Group 'B' Mob 8178523974

(through Advocate Shri Ranjit Sharma)

## Versus

1. Govt. of N.C.T., Delhi  
Through the Principal Secretary  
Department of Education  
Old Secretariat  
Delhi-54.
2. Director of Education  
Govt. of N.C.T. Delhi  
Old Secretariat  
Sham Nath Marg,  
Delhi-54. ... Respondents

(through Advocate Shri Sakshan Ahuja for Ms. Esha Mazumdar)



## ORDER (Oral)

### **Hon'ble Mr. R. N. Singh, Member (J):**

The present original application has been filed by the applicant to challenge the order dated 31.10.2018 whereby the applicant's representation dated 25.09.2018 against his transfer order has been rejected. It is the case of the applicant that the applicant was initially working as TGT (Natural Science) in Govt. Co-Ed Sr. Secondary School, Sector 22, Dwarka and was transferred to Govt. Boys Sr. Secondary School No.2, Bindapur, New Delhi-58, in July, 2018. The applicant was further transferred to Govt. Boys Sr. Secondary School Madanpur Khadar Extn., J.J. Colony around 30 kms away from his residence.

2. The applicant approached this Tribunal vide OA No.3718/2018 which was disposed of by order dated 28.09.2018 with direction to the respondents to decide the applicant's representation. In compliance of the said directions, the aforesaid representation has been considered by the respondents and impugned orders have been passed.

3. At this stage, Shri Ranjit Sharma, learned counsel for the applicant submits that more than two years have



passed and the respondents are having the policy to consider routine transfer of the teachers after two/three years. In view of the aforesaid, the learned counsel for the applicant submits that the applicant has preferred a representation dated 16.11.2020 and now at this stage submits that the applicant shall be satisfied if the present OA is disposed of with direction to the respondent no.2 to consider and dispose of the same in a time bound manner. The said representation is admittedly not on record.

4. The learned counsel for the respondents, under instructions, submits that the aforesaid representation is not even readily traceable in the office of respondents. However, the respondents have no objection to consider the applicant's aforesaid representation, if a fresh copy thereof is submitted by the applicant to respondent no.2 within four weeks from today.

5. In view of aforesaid, without going into the merits of the claim of the applicant, the present OA is disposed of with liberty to the applicant to submit a fresh duly signed copy of the aforesaid representation dated 16.11.2020 to respondent no.2 and, in case, such representation is submitted by the applicant to respondent no.2 within four



weeks from today, the respondents are directed to consider and dispose off the same by passing a reasoned and speaking order as expeditiously as possible and, in any case, within ten weeks of receipt of such representation. OA is disposed of, in the aforesaid terms. No costs.

**(R.N. Singh)**  
**Member (J)**

**(A. K. Bishnoi)**  
**Member (A)**

*ravi/uma/daya/*

